

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

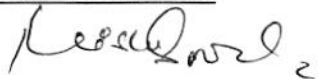

C.P No. 88/(MAH)/2015

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2017

NAME OF THE PARTIES: Mr. Satish Kisanlal Agarwal & Ors.  
V/s.  
M/s. Supreme Transport Organisation Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 & 235 of the Companies Act  
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Rishi Soori	Adv for P-1 & 2	
2	Dr S. K. Jain	PCS for Rep R1 to 5	

**ORDER**

CP 88/397-398,235/NCLT/MUM/MH/2015

For the respondent company secretary appearing on behalf of the  
respondent side stated that the company not selling the property of the  
company, we don't find any urgency in this case.

List this case on 13-06-2017.

sd/-  
**V. NALLASENAPATHY**  
Member (Technical)

sd/-  
**B.S.V. PRAKASH KUMAR**  
Member (Judicial)